श्री उपसभापति: वह आपका प्रति-निधित्व करने के लिये यू० एन० ओ० में गये हैं।

श्री राजनारायण : उनकी क्या क्वालि-फिकेशन्स हैं जिसकी वजह से भेजे गये हैं। इस तरह से विदेश भ्रमण करा करा के सरकार अपना पक्ष प्रबल करती है।

MR. DEPUTY CHAIRMAN: Is it the pleasure of the House that permission be granted to Shri Anant Prasad Sharma for remaining absent from all meetings of the House during the current session?

(No. hon, Member dissented).

MR. DEPUTY CHAIRMAN: Permission to remain absent is grented. Shri Banka Behary Das.

श्री राजनारायण : मै आपसे यह जानना चाहता हूं: '

MR. DEPUTY CHAIRMAN: Rajnarainji, I have called Mr. Das.

श्री राजनारायण: आप जो कल हमसे वचनबद्ध हो चुके हैं। आप मरकार को कहिए कि कुल पालियामेन्ट के 20 मेम्बरों ने जो उड़ीसा में स्टील प्लान्ट के लिये आवेदन दिया था...

श्री उपसभापति : इस तरह से बीच में उठना ठीक नहीं है। आप बैठ जाइये। मैने आपको बुलाया नहीं है।

REFERENCE TO LOCATION OF A SECOND STEEL PLANT IN ORISSA

SHRI BANKA **BEHARY** (Orissa): Mr. Deputy Chairman, I will be very brief. Despite the desire of this House and the other House expressed during a discussion on the issue of the second steel plant in Orissa, that Orissa should be given a steel plant during the Fourth Five Year Plan, up till now Government of India has not accepted that position. Not only that. The Orissa Legislative Assembly unanimously passed resolution that a steel plant in the public sector should be set up by the Government of India in Orissa. You know that last time

all the Members of Parliament from Orissa held a dharna before the Prime Minister's residence. Yesterday, not only Members of Parliament, but all the Assembly members of Orissa including the Deputy Speaker held dharna before the Prime Minister's residence. Before resorting to the dharna, there was a discussion with the Prime Minister in her compound. We are very sorry to say that the Prime Minister did not give any assurance that Otissa will get a steel plant during the Fourth Five Year Plan. That is why the entire Orissa is agitated. I am drawing your attention to this fact that these are all peaceful methods that Orissa has adopted so far. Whether it is a total strike or whether it is dharna by M.Ps., or M.Ps. and Assembly Members, it was all peaceful. Today at 11 o'clock a group of young men belonging to Smajvadi Yuvak Sabha demonstrated before the main gate of the Parliament House. They were arrested. Their demonstration was peaceful. They only said: "We demand a second steel plant in Orissa". I want to draw the attention of the House that this House and the Other House given general support to this demand. But now it seems, as indicated during the question hour, that the Indian Government is again talking of the capacity of Rourkela steel plant. Nobody bothered about the capacity when steel plants were allotted to other States. We may assure the Government of India that that capacity of Rourkela will be attained because Orissa is interested in the Rourkela steel plant. We will not allow Rourkela to go down as some people are thinking in that manner, I wish to draw your attention that if the Government of India during this Session, do not come out with a forthright statement that Orissa will be given a second steel plant during the Fourth Plan and preliminary arrangements will be made accordingly, both technical and otherwise, then the situation will go out of hand which we do not want. The entire Orissa people will have to resort to the streets and then I do not know what will happen. So I am drawing the attention of the House and the Government that this is the situation that is obtaining in Orissa and if the desires of the people of Orissa are not satisfied, then the quences will be disastrous not only for Orissa but for the entire country. I am not giving a warning or threat but I am only saying that if you keep the people in a

discontented manner for a long period, the consequences will be unrest which may not be to our liking or to the liking of the nation but a warning is to be given and I am sounding it through this House because I know this House and the other House have supported this demand.

In the end I wish to say that we want a steel plant in the public sector by the Government of India because All-Parties Sangram Committee, which is composed of all political parties in Orissa has clearly stated that the second steel plant will not be in the private sector nor will it be set up by the State Government because the State Government has no finance but it should be by the Government in the public sector. I am voicing the demand of my party and that of all the political parties associated with the Sangram Committee.

SHRI NIREN GHOSH (West Bengal): Why do you not demand powers over trade, commerce and finance so that you can set up the plant yourself? Mount an agitation for that

SHRI BANKA BEHARY DAS: I will be very happy if your party can do some planning in your own State and then get us the powers.

SHRI NIREN GHOSH: If we take those powers from the Centre, I promise we will also give it to you.

SHRI BANKA BEHARY DAS: I want to say emphaticall to the Government of India that the resources of Orissa are very limited and they cannot set up a steel plant and if any other foreign power comes and sets it up, virtually it will be under their control. Secondly, I wish to say that the Orissa Assembly in their unanimous resolution, has categorically stated that the steel plant will be in the sector and the Government of India should set it up. We do not want to resile from that position. I want to draw your attention to this demand and I will be very happy if the Minister concerned will come out to-day and give an assurance and categorically declare that Orissa will have the second steel plant during the Fourth Plan.

SHRI LOKANATH MISRA (Orissa): I want to reiterate he demand made unanimously by the people of Orissa through

the Vidhan Sabha and the Members of Parliament-who sat in a dharna before the Prime Minister's house yesterday demanding that the Prime Minister should give a categorical assurance that the second steel plant would be given to Orissa during the Fourth Plan. We have been agitating for the last six months in Orissa and the whole State is agitated about the grave injustice done by the Central Government to the people of Orissa. We have been agitating in a very peaceful manner and this method of peace should not be construed as a sign of weakness. If they treat this as a sign of weakness, probably they will be very wrong in their understanding of the sentiments of the people of Orissa. unanimous demand was there House and the other House. Any democratic Government would have definitely followed the wishes of both the Houses of Parliament. This is a Government which apparently does not believe in democratic methods nor in the democratic instructions given by democratic institutions. the Houses of Parliament unanimously resolve that Orissa should be given, a second steel plant, who is this Government to stand in the way?

SHRI P C MITRA (Bihar): In public sector?

We SHRI LOKANATH MISRA: demand it in the public sector.

SHRI P. C. MITRA: But the Swatantra Party has passed a Resolution to the effect that there should not be steel plants in the public sector any more. And the hon. Member is acting against his Party deci-

SHRI LOKANATH MISRA: For the information of the hon Member, Mrs. Indira Gandhi does not act according to the instructions of the Swatantra Party.

SHRI GODEY MURAHARI (Uttar Pradesh): He is not the Minister.

SHRI LOKANATH MISRA: He is not yet a Minister, of course, but I do not want to bring him in personally. I only want to add to his information and knowledge and wisdom that Mrs. Indira Gandhi is not under the dictation of the Swatantra Party but, Sir, (Interruptions) she wishes to act definitely under the instructions of the elected representatives—the Members of both Houses of Parliament if she wants to [Shri Lokanath Misra]

call herself a democratic Prime Minister of India. But she is now acting in manner which does not seem that she believes in the democratic pattern of Government. If she does, than I hope, and I would earnestly urge on her through you that the Prime Minister make a statement reviewing the previous stand and proclaiming here that Orissa would get a second steel plant during the Fourth Five-Year Plan period.

Thank you.

श्री राजनाराण (उत्तर प्रदण) : श्रीमन्, हमको सुनिए।

श्री उपसभापति : आप बैठिए।

श्री राजनारायण : पहले आपने कहा कि बांके बिहारी जी के बाद बुलाएंगे।

श्री उपसिभापति : कल भी आपने कह दिया इस बारे में।

श्री राजनारायण : यह सदन हमारा उतना ही है जितना किसी दूसरे का है। इसलिए आप कृपा करके मुझे सुन लें। अभी हम कह चुके होते, कहे बिना हम बैठेंगे नहीं।

कल संसद और उड़ीसा की विधान सभा के सदस्यगण 60-70 धरना देकर बैठे थे. मैं वहां गया था, इसलिए कह रहा हूं, हमारे संसदीय दल के नेता रवी राय बैठे थे, और संसद-सदस्य भी बैठे थे। कल मैने आपके द्वारा सरकार से पूछा कि सरकार की क्या नीति है। जब सरकार स्टील प्रोडक्शन को बढ़ाना चाहती है तो उड़ीसा के बारे में सर्व-सम्मत फैसले को मानती क्यों, नही? वहां के प्रतिनिधिगण आए हुए हैं, वे धरना दे रहे है प्रधान मंत्री के निवासस्थान के सम्मुख, सरकार अपनी नीति बताए, उनकी मांग को अस्वीकार करे और कह दे कि हम चतुर्थ योजना में एक स्टील प्लान्ट देंगे। इतना ही नहीं मैं तिहाड़ जेल में बैठा हुआ था, हमारे साथ उड़ीसा के बहत से विद्यार्थी जेल में बन्द थे। हमने बचन दिया है कि तुम्हारी इस

मांग के हम बराबर प्रयास करते रहेंगे । आप कहें कि तुम न बोलो तो हम कैसे न बोलें?

मै चाहता हूं कि आप लोगों से सम्बन्धित बात भी यहां आनी चाहिए। सबसे पहले माननीय चेयरमेन साहब की खिदमत में हम हाजिर हए थे। उसके दो मिनट के बाद श्री लोकनाथ जी मिश्र आए थे। उडीसा के बारे में हम लोगों ने सवाल उठाने के लिए कहा तो चेयरमेन साहब ने कहा कि कल आप लोग बोल चुके हैं और मुल्क गोविन्द रेड्डी भी सवाल उठा चके हैं, इसलिए आज मैं परमीशन नहीं दंगा। मैं चाहता हू कि चेयरमेन साहब बहाद्र ने हमको परमीशन नही दी, लोकनाथ मिश्र को परमीशन नहीं दी, फिर यह परमीशन बांक बिहारी जी को आपने कैसे दी थी? अगर यह तरीका यहां चलेगा फेवरिटिज्म का तो इस तरीके को हम लोग फेस करेंगे। यह जो चेयरमेन या डिपुटी चेयरमेन बहादूर आप बैठे हैं संसदीय परम्परा के अधिष्ठाता बन कर आप कृपा करके इसका जवाब चेयरमेन साहब से कल पूछ कर दीजिए।

इसके साथ-साथ में आपसे पूछना चाहता हूं कि हमने जो सर्वोच्च न्यायालय के सम्मानित जजों के विरुद्ध विशेषाधिकार अवहेलना का प्रश्न उठाया था और जिसके बारे में आपने कहा था कि उस पर विचार हो रहा है, उस पर विचार क्या हुआ क्योंकि वह अलिएस्ट अपोर्च्युनिटी पर आना चाहिए, जल्दी से जल्दी आना चाहिए?

श्री उपसभापति : आप बैठिये।

श्री राजनारायण: यह सार्वजिनिक महत्व का प्रश्न है और सार्वजिनिक ढंग से इस पर विवाद चलेगा अगर चेयरमैंन साहब अपने कमरे में बैठ कर इस बारे में कोई फैसला किए दें तो उस को हम मानने वाले नहीं है। Public questions must be dealt with publicly.

उपसभापति : आप बैठिये।

SHRI NIREN GHOSH: Please hear

MR. DEPUTY CHAIRMAN: You want to say something on the Orissa steel plant?

SHRI NIREN GHOSH: What I wanted to say is this. There is a feeling amongst us that the Government of India itself is egging on violence in West Bengal and they are conniving at murders.

MR. DEPUTY CHAIRMAN: I thought you wanted to say something on steel plant for Orissa. Now you sit down.

SHRI NIREN GHOSH: There have been attacks on women teachers; there have been attacks on . . .

MR. DEPUTY CHAIRMAN: You have not been allowed by Chairman; you cannot do this.

SHRI NIREN GHOSH: We are aggrieved that whenever such things are brought up we are bypassed. We demand a discussion or the situation in West Bengal.

MR. DEPUTY CHAIRMAN: Please sit down,

SHRI NIREN GHOSH: I am generally gentle but I am not a person to be cowed down by anybody in this House; rest assured of that. Again and again whenever....

MR'. DEPUTY CHAIRMAN: Please sit down,

SHRI NIREN GHOSH:.... such questions come up an attempt is made to bypass and to....

MR. DEPUTY CHAIRMAN: Now, nothing shall go on record.

SHRI NIREN GHOSH: (Continued to speak)

SHRI A. P CHATTERJEE (West Bengal): Sir, on a point of order. How do you pass this order that what he says will not go on record. If you look at the rules, only those things which are unparliamentary can be expunged. You may be the Deputy Chairman of the House but you have no right to override the rights and privileges of the Members.

MR. DEPUTY CHAIRMAN: What I have done has been the usual practice.

SHRI A. P. CHATTERJEE: Under what rule can you do that? I would like....

MR. DEPUTY CHAIRMAN: All right, sit down. Your point of order is over now.

SHRI A. P. CHATTERJEE: I want to know specifically under what rule you have said that.

MR. DEPUTY CHAIRMAN: I shall give my ruling on the point of order you have raised. You sit down now.

श्री राजनारायण : श्रीमान, मैं आपकी व्यवस्था को मानने से इन्कार करता हं। मैं यह अधिकार किसी डिप्टी चेयरमैन या चेयर-मैन को देने को तैयार नहीं हं। जो असंसदीय बात हो उसके लिये आप कह सकते हैं कि वह नहीं लिखी जायेगी। अगर आप इतने ज्यादा राइटस ले लेंगे कि आप डैमोक्रेटिक इंस्टी-टयशन्स को ही किल कर दें तो हम सदस्य रहते हुए उसको बरदाश्त करने को तैयार नहीं हैं। आप अपनी अधिकार सीमा के वाहर जा रहे हैं। आप कहते हैं कि इस सदन में जो चर्चा हो उसको न लिखने का आदेश देने के लिए आप सक्षम हैं। मैं कहना चाहता हूं कि आप उसके लिए सक्षम नहीं है। आप यह आदेश नहीं कर सकते कि यह बात नहीं लिखी जाये-गी । इसलिए मेरा आप मे निवेदन है कि आपने जो आदेश दिया है कि वह न लिखा जाये. इस को आप वापमा लों हम आप के आदेश के सामने नतमस्तक होना चाहते हैं, मगर हम यह विनम्रता के साथ निवेदन करना चाहते है कि आप ऐसा आदेश न दें कि जो अजनतंत्रीय हो, जो अमंसदीय हो और जो आप के अधिकार सीमा के बाहर हो।

श्री उपसभापतिः राजनारायण जी, अब आप वैठें।

श्री राजनारायण: हम यहां बैठने नहीं आये हैं, हम स्कूल ब्याएज नहीं हैं, हम लोग संसद सदस्य हैं। संमद की महिमा और गरिमा क्या है इस को हम लोग जानते हैं।

श्री उपसभापति : आप सोशलिस्ट पद्-धति के अनुसार काम करिये ।

श्री राजनारायण: अब देख लिया जाये कि यहा पर डा० राधाकृष्णन रहे है, यहा पर डा० जाकिर हुसेन रहे हैं और उन के समय में ऐसी चीज कभी नहीं होती थी। लेकिन आप लोग इन की ताकत ले रहे हैं कि रोज ौहते हैं कि It will not be taken down'. It will not be taken down; why?

मै यह कहना चाहता हूं कि आप उस तरप की बात नहीं कर सकते।

SHRI MAHITOSH PURAKAYASTHA
(Assam): Sir, I am on a point of order.
SHRI A. P. CHATTERJEE: How do
you say that? Under what rule do you
say that, tell me. You do not act as a
Deputy Minister; you act as Deputy
Chairman.

MR. DEPUTY CHAIRMAN: Do you want a reply or not?

SHRI A. P. CHATTERJEE: I want a reply.

MR. DEPUTY CHAIRMAN: Then, you sit down,

SHRI MAHITOSH PURAKAYASTHA: Sir, I am on a point of order. There is a clear rule in the Rules of Procedure that if anybody says anything without the permission of the Chair that should not go on record.

SOME HON. MEMBERS: No, no.

SHRI A. P. CHATTERJEE: Which is that rule?

श्री राजनारायण: नहीं, कही नहीं है। अगर है तो पत्ना फाड़ कर फेंक दीजिए। जो गवर्नमेंट के लिए अहितकर होगा उसके लए चेयर कह देगी कि यह नहीं लिखा जायगा। एसा कहीं नहीं है।

(Interruptions)

SHRI A. P. CHATTERJEE: The only rule is 261.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kaul, you wanted to say something?

SHRI M. N. KAUL (Nominated): Members are bewildered. We should like to know quite clearly what is the precise matter under discussion. You may kindly state yourself from the Chair as to what is the point that is raised and invite the opinion of others, so that an authoritative decision is given on this matter. It is raised so often that it should be discussed. If a Member gets up to speak without your authority and in spite of your asking him to take his seat he does not resume his seat but continues to say what he wishes to say, in that event what are the powers and authority of the Chair? That is the point on which we would like to be enlightened by you. Sir.

SHRI A. P. CHATTERJEE: On a point of order, you cannot say that the words will be expunged. In the rules there is no provision at all.

श्री राजनारायण: कही नही कहा है। तमाम पावर्स लेते चले जा रहे है।

MR. DEPUTY CHAIRMAN: Of course, hon. Members are well aware that we have to conduct the business of this House in an orderly fashion and we have to maintain the dignity and decorum of the House. We have to create better traditions also.

SHRI A. P. CHATTERJEE: If the Chair takes....

MR. DEPUTY CHAIRMAN: Now, listen please.

SHRI A. P. CHATTERJEE: We are listening.

MR. DEPUTY CHAIRMAN: Do not interrupt. Please listen now. It has been the practice in this House that, if any hon. Member wants to raise any issue, he has to approach the Chair and take his permission and only if permission is given he can get up....

SHRI MONORANJAN ROY (West Bengal): I want to know....

MR. DEPUTY CHAIRMAN: Please listen now. I am on my legs. No interruptions. Therefore, unless the hon. Member approaches the Chairman and takes his permission, no Member should be allowed to mention or to get up and say anything as he desires. Apart from that, I asked

Mr. Niren Ghosh: "Mr. Niren Ghosh, do you want to say anything about the Orissa steel plant?" He said 'Yes'. I asked him twice or thrice and then only I allowed him. But instead of mentioning or referring to the Orissa steel plant he went on speaking about the situation in West Bengal, After that I told him: "Please resume your seat." Even then he continued his speech. Now, I would like to ask Mr. Chatteriee and Mr. Godev Murahari: Is this the way of conducting the business of the House in an orderly fashion? Is it the way of showing respect to the Chair? If it is not, I would like to know from hon. Members how we can function in this House and how we can conduct the business in a proper orderly manner. I would like to appeal to hon. Members ... (Interduptions). Please sit down. I have not completed yet. I am only saving that we have to conduct the business of the House in an orderly manner and if hon. Members continue to disobey and disrespect the instructions given by the Chair, then, of course, he has got discretionary powers. He can ask Member to sit down and he can also say that such proceedings should not go on record.

श्री राजनारायण: वह राइट देने के लिए हम तैयार नहीं है।

SHRI A. P. CHATTERJEE: No, no.

SHRI GODEY MURAHARI: You can ask the Member to withdraw, but you cannot say that the proceedings should not be recorded.

श्री राजना रायण: आप का पैर दुखता होगा, कितनी देर तक खड़े रहेंगे।

MR. DEPUTY CHAIRMAN; Please listen. Please refer to rule 259:—

"The Chairman shall preserve order and shall have all powers necessary for the purpose of enforcing his decisions."

We have to maintain order in the House. (Interruptions) Please sit down.

SHRI A. P. CHATTERJEE: Then the other general provision cannot be brought into expand it. That is the legal principle. You ought to know that.

MR. DEPUTY CHAIRMAN: Therefore, I have said we have to maintain the

order and dignity of the House, and we have been following this procedure in the past. If an hon. Member does not listen to the instructions given by the Chair that he should resume his seat, we have been following this step that nothing should go on record.

SOME HON. MEMBERS: No, no.

(Interruption)

MR. DEPUTY CHAIRMAN: Please listen now.

SHRI NIREN GHOSH: We are listening but you are saying things which are not correct.

(Interruption)

MR. DEPUTY CHAIRMAN: What Mr. Murahari said will be an extreme step. We should not take the extreme step. Apart from that this question is coming up very often. If the hon, Members feel agitated, they should go and meet the Chairman and devise some ways and means. I am concerned with law and order in the House (Interruption). I am sorry, not law and order.

SHRI NIREN GHOSH: You have police function here?

MR. DEPUTY CHAIRMAN: I am sorry, not law and order. I say order.

SHRI NIREN GHOSH: 1 am asking you, are you a policeman?

MR. DEPUTY CHAIRMAN: I am replying to your question. Please sit down. I am sorry I said law and order. I mean only order. I am concerned with order in the House and we have to maintain order in the House. This is not an orderly fashion in which we are conducting the business of the House. Therefore, I would like to appeal to the hon. Members that they should always co-operate with the Chair in maintaining order in the House.

SHRI A, P. CHATTERJEE: The Chair should not be partial.

MR. DEPUTY CHAIRMAN: If on this particular question they want discussion, let them meet the Chairman, raise the issue, and see in what way order can be maintained in the House.

Motions re Report on

[Mr. Deputy Chairman] It being lunch time, the House is adjourned till 2 p.m.

> The House then adjourned for lunch at three minutes past one of the clock

The House re assembled after lunch at two of the clock: THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS) in the Chair. MOTIONS RE-

I. REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHE-**DULED TRIBES.**

IL REPORT OF THE COMMITTEE ON UNTOUCHABILITY, ECONOMIC AND EDUCATIONAL DEVELOPMENT OF THE SCHEDULED CASTES-contd.

SHRI K. S. CHAVDA (Gujarat): Sir, vesterday I was speaking . . .

SHRI NIREN GHOSH (West Bengal): Sir, I am beholden to you . . .

VICE-CHAIRMAN THE (SHRI BANKA BEHARY DAS): Mr. Chavda. you continue.

SHRI K, S. CHAVDA: Mr. Vice-Chairman, yesterday I was speaking regarding the housing scheme for the Scheduled Castes implemented by the former Bombay when our former Government Prime Minister Shri Morarjibhai Desai was Chief Minister of Bombay. Somebody, one Member from the ruling party, interrupted me. The former Bombay State was the first in forming the Forest Labour Cooperative Societies for the Scheduled Tribes who were exploited by the rich people. were sponsored under the Ministership of Shri Morariibhai Desai. He is the pioneer of these Forest Labour Cooperative Societies in the whole of India. and he is the Chairman of the All India Sewak Sangh. Sir, at that Adim Jathi time, the Scheduled Caste students not allowed into the primary schools. Then he applied the 'presumption clause', that if Scheduled Caste students were not found present in the primary schools, it would be presumed that they were not admitted due to untouchability. Hence the schools would be closed. It had a very good effect and all the students admitted in the primary schools in the Gujarat area of the State.

Sir, regarding prohibition which is meant for the benefit of the Scheduled Castes and the Scheduled Tribes and also the

weaker sections of the society, if a person whose income is above Rs. 2,000 drinks, he ruing himself only. But if a person whose annual income is below Rs, 2,000 drinks, he ruins not only himself personally but also his family. That is why I say that prohibition is in favour of the weaker sections of the Scheduled Castes and the Scheduled Tribes. Sir, everybody knows that Mr. Morarji Desai is a staunch prohibitionist. So I would like to draw the attention of the House as also of the Home Ministry regarding the suggestions he made while speaking on the report on the 4th September in the Lok Sabha. I am quoting from the synopsis of the Debate in the Lok Sabha. He said :--

"As regards the recruitment of these people in the services, there was reason why they should not get a full opportunity which we said we were giving them. Deprived of remaining in society on equal basis they could not imbibe the manners, customs and traditions which other people had. Therefore, when an examination took place, it was not possible for them to stand equal with all. But the difficult part was the oral examination. In the oral examination it was possible for these people to satisfy the examiners who were from quite a different level. It was, therefore, necessary that the oral examination should be done away with so far as these people were concerned. If they passed the written test according to what was prescribed. then the oral test should not debar them from being employed."

I would like to know from the Home Ministry what action has been regarding this very good suggestion so far as this employment question of the Scheduled Castes and the Scheduled people is concerned because, Sir, the Home Ministry is the policy-making body regarding the recruitment, appointment, confirmation, promotion and all these things posts in the regarding the services and Government. That is why it is a good point. The Home Ministry should whether they have implemented it or not. If they have not, then they should do it. Coming to the housing problem again, Sir, there was a post-war reconstruction scheme, as I said yesterday, Scheme No. 219 in the former State of Bombay, Under